CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.324/MP/2025

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act,

> 2003 read with Clause 5(xiii) of Detailed Procedure issued under Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking direction to CTUIL/Respondent to approve AEPL's request for renewable energy source change with respect to Connectivity dated

1.2.2024.

Petitioner : Avaada Energy Private Limited

: Central Transmission Utility of India Limited (CTUIL) Respondent

Date of Hearing : 30.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AEPL

Ms. Shubham Mudqil, Advocate, AEPL

Shri Abhinav Kapoor, AEPL Shri P. D. Chakma, AEPL Shri Akash Chaturvedi, AEPL

Ms. Poorva Saigal, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Ms. Kavya Bhardwaj, CTUIL Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition had been filed seeking direction to the Respondent, CTUIL, to approve the Petitioner's request for Renewable Energy source change with respect to the final connectivity dated 1.2.2024 granted to it for 50 MW at 400/220 kV Jam Khambhaliya Pooling S/s with a hybrid source. Learned counsel further submitted that given that the Petitioner could not identify the suitable land for the implementation of the solar park of its proposed hybrid generating plant and subsequently, it having won the bid for implementation of 50 MW Wind Project in the State of Gujarat, the Petitioner, by its email dated 22.1.2025, requested the CTUIL to amend the source of RE generation from 50 MW wind-solar hybrid to wind capacity. However, till date, CTUIL has neither communicated its acceptance nor rejection of the request for its RE source charge, owing to which even the final approval from the Gujarat Energy Development Agency for the registration of the Project has been held up.

- After hearing the learned counsel for the Petitioner and keeping in view that the concerned connectivity dated 1.2.2024 granted to the Petitioner is also a subject matter of Petition No.279/MP/2025, the Commission deemed it appropriate to take the present matter along with said case.
- The Petition will be listed for hearing on 'admission' along with the Petition No. 3. 279/MP/2025 on **22.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)